

1	2			3
92.	Dadra and Nagar Haveli	4,22,00,000		1,08,00,000
93.	Lakshadweep	4,84,00,000		2,49,00,000
94.	Chandigarh	23,67,00,000		6,44,00,000
95.	Daman and Diu	2,43,00,000		1,70,00,000

15.03 hrs.

APPROPRIATION (VOTE ON ACCOUNT)  
BILL\*, 1989

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1989-90.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1989-90".

*The motion was adopted.*

\*\*

SHRI B. K. GADHVI: I introduce the Bill.

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): I beg to move\*\*:

" That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1989-90, be take into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1989-90 be taken into consideration."

*The motion was adopted.*

MR. DEPUTY-SPEAKER: Let us now take up clause-by-clause consideration of the Bill.

The question is:

\* Published in Gazettee of India Extraordinary Part II, Section 2, dated 17-3-1989.

\*\* Introduced/moved with the recommendation of the President.

"That clause 2, to 4 and the Schedule stand part of the Bill."

*The motion was adopted.*

*Clauses 2 to 4 and the Schedule were added to the Bill.*

MR. DEPUTY-SPEAKER: The question is:

"That clause 1, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI B.K. GADHVI: Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

15.06 hrs

RESOLUTION RE: APPROVAL OF RECOMMENDATIONS CONTAINED IN THE THIRTEENTH REPORT OF RAILWAY CONVENTION COMMITTEE.

DEMANDS FOR GRANTS (RAILWAYS)  
1989-90

AND

SUPPLEMENTARY DEMANDS FOR  
GRANTS (RAILWAYS) 1988-89

[English]

MR. DEPUTY-SPEAKER: The House will now take up the Resolution regarding approval of the recommendations of the

Railway Convention Committee, 1985, and discussion and voting on Demands for Grants (Railways) for 1989-90 and Supplementary Demands for Grants (Railways) for 1988-89 for which two hours have been allotted.

Hon. Members present in the House, whose cut motions to the Demands for Grants have been circulated, may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Those cut motions only will be treated as moved.

A list showing the serial numbers of cut motions treated as moved will be put up on the Notice Board shortly. In case any Member finds any discrepancy in the list he may kindly bring it to the notice of the Officer at the Table without delay.

Now, Shri Madhavrao Scindia may move.

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAY (SHRI MADHAVRAO SCINDIA): Sir, I beg to move the following resolution:

"That this House approves the recommendations made in paragraphs 9 to 12 contained in the Thirteenth Report of Railway Convention Committee, 1985, appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway finance and General finance, which was presented to Parliament of 22-2-1989."

Sir, by a resolution adopted in the Lok Sabha on 29.3.1985 and concurred in the Rajya Sabha on 28.3.1985, the Railway Convention Committee, 1985 was constituted on the 21st May, 1985. The Committee was appointed "to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the